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GOVERNMENT OF TRIPURA  
FOREST DEPARTMENT

No.F.7 (44)/ For/FP-06/ 17,315

Dated, Agartala 10/19/.....2008

NOTIFICATION

In exercise of powers conferred by Section 41 of Indian Forest Act, 1927 and all Sections enabling in this behalf, the Governor of Tripura is pleased to make the following Rules to further amend the Tripura Forest Transit Rules, 1952 namely:-

Short title and  
commencement  
Amendment of Rule 1

1.
  - i. These Rules may be called the Tripura Forest Transit (3<sup>rd</sup> Amendment) Rules, 2008
  - ii. It shall come into force from the date of its publication in the official gazette.
2. In the Principle Rules, in sub-rules (1) of Rule 1, in line No.1 after the words "forest produce" and before the words "may be transported" the words, "including dhari and umbrella handles" shall be deleted.

By order of the Governor,

S. Prakash  
(Shashi Prakash)  
Chief Secretary  
Government of Tripura

To  
The Manager, Tripura Government Press, Agartala along with 5 copies of the Notification for arranging immediate publication in the gazette, and also to send 250 copies of the gazette to the PCCF, Tripura for wide circulation.

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